

In The Court of Shivali Sharma
Additional District Judge03 (West)
Tis Hazari Courts, Delhi.

Suit No.CIS NO:

Wakil Ahmad vs BSES and another

THROUGH WEBEX VIDEO CONFRENCING

Date: 09.06.2020

Present: Shri Arbind Kumar Garg, counsel for plaintiff

(Mobile number: 9654070037)

(E-mail ID: arbindgarg@gmail.com)

Plaintiff Wakil Ahmad in person.

(Mobile number 9716132830)

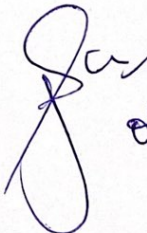
Shri Jasbir Singh, counsel for defendant no.1.

(Mobile number: 8130328014)

(E-mail ID: jasbir@rrjassociate.com)

This is suit for mandatory injunction filed on behalf of the plaintiff alleging that the electricity connection installed in the suit shop bearing no. B-3, DDA Market, Khyala, Vishnu Garden, West Delhi-110018 has been disconnected on 01.06.2020 by defendant no.1/BSES without any notice to the plaintiff. An application u/o 39 Rule 1 & 2 CPC has been filed seeking a direction to defendant no.1 for reinstalling the electricity connection.

It is submitted on behalf of BSES that the summons were received yesterday



09/06/2020

only and accordingly a proper reply could not be prepared but as per the instructions received from concerned officials of BSES the electricity meter has been disconnected on the request of South DMC (impleaded as defendant no.2). It is also submitted that the electricity connection of various other shops in the area have also been disconnected . Time is sought for filing a proper reply to the interim application as well as written statement along with all the relevant documents.

On the last date of hearing it was submitted on behalf of the plaintiff that the relief of injunction requires the presence of defendant no.1 only and accordingly only defendant no.1 was directed to be summoned. But today it is submitted by Ld. Counsel for plaintiff that the summons be issued to defendant no.2 as well as according to the submissions made on behalf of BSES the disconnection of electricity has been on request of South DMC. In view of the submissions, let defendant no.2 be also summoned for the next date of hearing. Service be also effected through all electronic modes i.e. WhatsApp application, e-mail, fax and likewise. Summons be given dasti for service as prayed.

Defendant no.1 is directed to file the WS and reply to interim application by next date of hearing through e-mail and copy be also supplied to the counsel for plaintiff through e-mail. Put up on 17.06.2020 before the concerned court/ duty officer.

Copy of this order be uploaded on web site and be also sent on the e-mail ID of the counsel for the plaintiff and counsel for defendant no.1 by the filing section.


Shivali Sharma
Additional District Judge-03 (West)
Tis Hazari Court
09/06/2020

In The Court of Shivali Sharma
Additional District Judge03 (West)
Tis Hazari Courts, Delhi.

Suit No.CIS NO:
Bimla Devi vs Saurabh

THROUGH WEBEX VIDEO CONFRENCING


Date: 09.06.2020

Fresh suit received by way of assignment. It be checked and registered as per rules.

Present: Shri Manoj Khatri, counsel for plaintiff.
(Mobile number: 9811383828)
(E-mail ID: advocatem.khatri@gmail.com)

I have gone through the plaint. Submissions heard. No ground is made for ex-parte injunction. Since it is an injunction matter and of urgent nature, let summons of the suit and notice of the injunction application be issued to the defendant. It is submitted by Ld. Counsel for plaintiff that he has the mobile no. of the defendant and shall get the service effected through electronic modes on his mobile no. Let the defendant be served through all electronic mode i.e. WhatsApp application, e-mail, fax and likewise. Affidavit of service be filed along with the proof of service before the NDOH.

On request, put up on 22.06.2020.


09/06/2020

Copy of this order be uploaded on web site and be also sent on the e-mail ID of the counsel for the plaintiff by the filing section.

Plaintiff is directed to file the complete paper book and other documents within a period of 15 days from expiration of lockdown period.

Shivali Sharma
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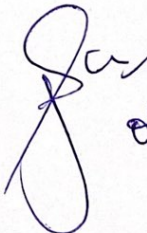
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(Mobile number: 8130328014)

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